

Soil Conservation in Punjab

3881. **Shri Daljit Singh:** Will the Minister of Food and Agriculture be pleased to state the total amount of money allotted to the Punjab State for soil conservation in the State for the year 1959-60?

The Minister of Food and Agriculture (Shri A. F. Jain): A sum of Rs 11.89 lakhs has been allotted for Soil Conservation Schemes during 1959-60.

Committee regarding fixing Standards of Accounts in Head Post Offices and R.M.S. Offices

3882. **Shri Tangamani:** Will the Minister of Transport and Communications be pleased to state

(a) whether Government have considered the Report of the Committee headed by Shri Madan Kishore regarding fixing standards for accounts in Head Post Offices and R.M.S. Offices,

(b) if so, what recommendations have been implemented, and

(c) whether Government would state the experience gained in the implementation of the recommendations?

The Minister of Transport and Communications (Shri S. K. Patil): (a) Yes

(b) and (c) Orders have not yet issued for implementing the Report which is still under detailed examination.

Strike at Bhilai Marshalling Yard

3883. **Shri P. C. Borooah:** Will the Minister of Railways be pleased to state

(a) whether 5,000 labourers working on Bhilai Marshalling Yard went on strike on the 13th April, 1959,

(b) the nature of their demands and reasons for the strike, and

(c) whether 180 contractors of the South-Eastern Railway also went on strike?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) No labourers working in Bhilai Yard or elsewhere under the control of the South Eastern Railway went on strike on 13th April, 1959 or near-about.

(b) Does not arise.

(c) Contractors working on the construction projects mostly stopped work on 13th and 14th April, which incidentally happened to be holidays observed by labour in connection with Baisakhi.

12 hrs.

PAPERS LAID ON THE TABLE**REPORT OF RMS COMMITTEE**

The Minister of Transport and Communications (Shri S. K. Patil): Sir, I beg to lay on the Table a copy of the Report of the RMS Committee, 1958 [Placed in Library See No. LT-1400/59].

RICE-MILLING INDUSTRY (REGULATION AND LICENSING) RULES

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to lay on the Table, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958, a copy of the Rice-Milling Industry (Regulation and Licensing) Rules, 1958, published in Notification No. GSR 510 dated the 22nd April, 1959 [Placed in Library See No. LT-1401/59].

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT

Shri A. M. Thomas: Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:

(1) GSR No. 451 dated the 18th April, 1958, making certain

further amendments to the West Bengal Rice (Movement control) Order, 1958

- (11) G.S.R. No. 452 dated the 21st April, 1959
- (111) G.S.R. No. 504 dated the 25th April, 1959 making certain amendment to the Delhi Wheat (Export control) Order, 1959 [Placed in Library. See No. LT-1402/59].

1959, which was passed by the Lok Sabha at its sitting held on the 29th April, 1959, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

DIRECTIONS ISSUED BY THE SPEAKER UNDER THE RULES OF PROCEDURE

Sardar Hukam Singh (Bhatinda): Sir, I beg to lay on the Table a copy each of Direction No 101A and an amendment to Direction No 59 issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha

12-02 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha.—

- (1) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th April, 1959, agreed without any amendment to the Indian Lighthouse (Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 23rd April, 1959'
- (2) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Reserve Bank of India (Amendment) Bill,

12.03 hrs.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

HUNGER STRIKE UNDERTAKEN BY SOME WORKERS OF THE AJUDHIA TEXTILE MILLS, DELHI IN CONNECTION WITH THEIR DEMANDS.

Shri Radha Raman (Chandni Chowk). Sir, under rule 197, I beg to call the attention of the hon Minister of Labour and Employment to the following matter of urgent public importance and I request that he may make a statement thereon:—

Hunger strike undertaken by some workers of the Ajudhia Textile Mills, Delhi in connection with their demands

The Deputy Minister of Labour (Shri Abid Ali): Sir, Shri Brahm Prakash, M.P., met the Labour Minister on the 9th April, 1959, along with the General Secretary and four other office-bearers of the Textile Mill Mazdoor Sangh, Delhi, and handed over to him a representation concerning grievances of the workers of the Ajudhia Textile Mills, Delhi. They were informed that necessary action would be taken urgently in consultation with the authorities concerned

Shri Brahm Prakash, M.P. and Sucheta Kripalani, M.P., met me along with six representatives of the Textile Mill Mazdoor Sangh on 23rd April 1959. The General Manager of the Ajudhia Textile Mills was also invited at this meeting